

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.257 of 2002

(1)

New Delhi, the 3rd day of February, 2004

Hon'ble Shri Bharat Bhushan, Member (J)

Ajay Kumar,
S/o Shri Pale Ram,
R/o H.No.100, Main Bazar, Pana Udhyan,
Narela-44. Applicant

(By Advocate :Shri Yogesh Sharma)

Versus

1. Union of India through the Secretary
Ministry of Finance & Company Affairs,
Govt. of India, New Delhi.
2. The Registrar of Companies,
Department of Company Affairs,
NCT of Delhi & Haryana,
2nd Floor, B Block, CGO Complex,
New Delhi-3. Respondents

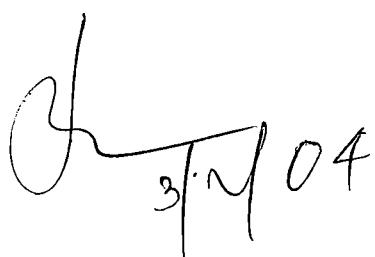
(By Advocate: None.)

Order(Oral)

Heard.

2. The applicant is stated to be engaged as Casual Labourer by respondents in December, 2000 and was disengaged on 30.3.2001 on completion of work. He was again re-engaged on 14.1.2002 and worked upto 11.7.2002. Thereafter he again worked from 11.2.2003 to 20.10.2003 whereafter he was disengaged.

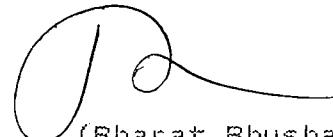
3. The contention of the petitioner is that recently it came to his knowledge that after his disengagement another person namely Shri Umesh Singh has been engaged on casual basis. For this act of the respondents applicant made a representation dated 5.1.2004 (Annexure-A/1) but the respondents have not decided his representation till date. This being so, I direct the respondents to consider the representation of


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the applicant and disposed of by passing a detailed, speaking and reasoned order within a period of one month from the date of receipt of this order.

4. With this, the OA stands disposed of at the admission stage.



(Bharat Bhushan)
Member (J)

rb.